

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 07.05.2024 AT 10:30 AM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA (IBC)/957/2024, IA (IBC)/956/2024 in Company Petition IB/212/122/2023</b>
<b>NAME OF THE COMPANY</b>	
<b>NAME OF THE PETITIONER(S)</b>	<b>Mr. Gopu Bala Reddy</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>State Bank of India</b>
<b>UNDER SECTION</b>	<b>122 of IBC</b>

**ORDER**

**Present:** Ld. Counsel Mr. Harsh Chowdary for the Petitioner.

Ld. Counsel Mr. GP Yash Vardhan for the Respondent.

Ld. Counsel Ms. Sree Ramya on behalf of Mr. Narasimham for R7.

In view of the order passed in CP/254/2023 the present CP/212/2023 has become infructuous and accordingly, the CP is disposed of.

As the main CP has already been disposed of, both the IAs have also become infructuous.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**